

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR – VIRTUAL COURT

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.32/NAG/2019
निर्धारण वर्ष / Assessment Year: 2014-15

Dharam Chand Khajnchi, Shop No.109, R.H. Finance Corporation, Keshab Apartment, 10 No. Puilya, Kamptee Road, Nagpur- 440004. PAN : AEGPK2825P	Vs.	ITO, Nagpur.	Ward-2(1),
Appellant			Respondent

Assessee by : Shri Mahavir Atal
Revenue by : Shri G. J. Ninawe

Date of hearing : 26.09.2022
Date of pronouncement : 26.09.2022

आदेश / ORDER

PER INTURI RAMA RAO, AM:

This is an appeal filed by the assessee directed against the order of Id. Commissioner of Income Tax (Appeals)-1, Guwahati [‘the CIT(A)’] dated 13.12.2018 for the assessment year 2014-15.

2. When the matter had come up for hearing today, the appellant filed a letter seeking permission to withdraw the above captioned appeal on the ground that the issues involved in this appeal stand settled under the Vivad Se Vishwas Scheme, 2020. The appellant also filed copy of Form No.5 issued by the Pr. Commissioner of Income Tax- 1, Nagpur.

3. On the other hand, the ld. Department Representative had expressed no objection to permit the withdrawal of the appeal.

4. In the circumstances, I hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced in the open Court on this 26th day of September, 2022.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated :26th September, 2022.
Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-1, Guwahati.
4. The Pr. CIT-1, Guwahati.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, नागपुर /
DR, ITAT, Nagpur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.